

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH

Service Tax Appeal No. 1916 of 2010

(Arising out of order-in-Original No. 26/2010(RS) dated 13.05.2010 passed by
Commissioner of Central Excise Visakhapatnam-I)

S.V. Engineering Contractors

B-block. 2nd Floor, Vuda Udyog Bhavan Complex,
Siripuram, Visakhapatnam

..Appellant

Versus

Commissioner of Central Excise

Visakhapatnam-I Commissionerate,
Port Area,
Visakhapatnam

...Respondent

APPEARANCE:

None for the appellant

Mr A. Ramgadham, Authorized Representative for the Revenue

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER(JUDICIAL)

HON'BLE MR. P. V. SUBBA RAO MEMBER (TECHNICAL)

FINAL ORDER NO. 30120/2022

Date of Hearing: 07.09.2022

PER BENCH

The tax dispute between the assessee and Revenue has been settled under SVLDRS scheme. Form SVLDRS-1 dated 01.11.2019 and Discharge Certificate have been placed on record. Accordingly this appeal is disposed of in terms of settlement.

(Order dictated and pronounced in the open Court)

**(ANIL CHOUDHARY)
MEMBER(JUDICIAL)**

**(P.V.SUBBA RAO)
MEMBER (TECHNICAL)**

